

The Assam Tribal Development Authority (Repeal) Bill, 2021.

A  
Bill

to repeal the Assam Tribal Development Authority Act, 1983.

Preamble

Whereas it is expedient to repeal the Assam Tribal Development Authority Act, 1983

Assam Act  
No. XI of 1983

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows :-

Short title,  
extent and  
commencement

- (1) This Act may be called the Assam Tribal Development Authority (Repeal) Act, 2021.
- (2) It shall come into force on the date of their publication in the Official Gazette.

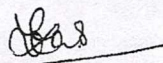
Repeal of  
Assam Act  
No. XI of 1983

- The Assam Tribal Development Authority Act, 1983, is hereby repealed.

Assam Act  
No. XI of 1983

Savings

- Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

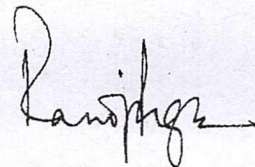
  
MINISTER OF THE  
LEGISLATIVE DEPARTMENT  
ON 20.8.2021



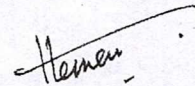
**STATEMENT OF OBJECTS AND REASONS**

The bill proposes to Repeal of Assam Tribal Development Authority Act, 1983.

It is required as the area under the scope of development in the plains tribal areas by the ATDA has substantially reduced due to the establishment of various Autonomous Councils, BTC, Development Councils for the Scheduled Tribes and the Directorate of WPT & BC in conjunction with the Sub-Divisional Development Boards for ST are also implementing schemes similar in the area of jurisdiction of ATDA. As such, there is no need to run a parallel agency for the same purpose.



Dr. Ranoj Pegu,  
Minister,  
WPT & BC, Assam.



Principal Secretary,  
Assam Legislative Assembly.



**FINANCIAL MEMORANDUM**

The proposed bill will not have financial burden on the State Exchequer.

**MEMORANDUM OF DELEGATED LEGISLATION**

The proposed Bill provides for framing of Act by Executives. The delegation is however of normal nature.